

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4602
ANSWERED ON:18.04.2001
MPLADS
KINJARAPU YERRANNAIDU

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether any case has come to the notice of the Government where MPs could not utilise the amount of Rs.2 crores under MPLADS during the last two years, State-wise;
- (b) if so, the details thereof; and
- (c) the action proposed to be taken to ensure that the expenditure of allocations of MPLAD funds are utilised for the purpose stipulated in the guidelines?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE)

(a)&(b) Yes Sir. There are cases where MPs could not utilise amount of Rs.2 crores, under MPLADS, for the last two years. Funds released by the Government of India, under the Scheme, are non-lapsable. The liability of funds not released in a particular year is carried forward for making releases in the subsequent years. The cumulative information about the funds released, amount sanctioned by the Districts and expenditure incurred in the Districts is maintained by the Ministry. This information, Lok Sabha Constituency-wise and Rajya Sabha MP-wise is brought out by the Ministry every month in the form of a 'Statement on Release & Expenditure, under MPLADS.' Copies of this statement are supplied to the Lok Sabha Secretariat, Rajya Sabha Secretariat and the Parliament Library, regularly.

(c) Under the MPLADS, works of development nature based on locally felt-needs, recommended by the Members of Parliament, are undertaken by the District Heads. While implementing such works the District Heads are to strictly comply with the provisions of the Guidelines on MPLADS and when any case of deviation from the Guidelines on MPLADS is brought to the notice of the Government, the concerned State Government/UT Administration is advised to investigate the matter and take remedial action.